

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT

ITA No.6614/Del/2018  
Assessment Year : 2014-15

Shri Anil Kumar Kanodia,  
D-627, Saraswati Vihar,  
Pitampura,  
Delhi – 110 034.  
PAN : AAIPK0145L.  
(Appellant)

Vs. Income Tax Officer,  
Ward-42(4),  
New Delhi.

(Respondent)

Appellant by : Ms. Umang Luthra, Advocate and  
Ms. Surbhi Goel, CA.  
Respondent by : Shri Jagdish Singh Dahiya,  
Senior DR.

Date of hearing : 23.10.2020  
Date of pronouncement : 23.10.2020

**ORDER**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-14, New Delhi dated 30<sup>th</sup> August, 2018.

2. The assessee, vide letter dated 19<sup>th</sup> August, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 23<sup>rd</sup> October, 2020.

Sd/-  
**(G.S. PANNU)**  
VICE PRESIDENT

Sd/-  
**(JUSTICE P.P. BHATT)**  
PRESIDENT

VK.

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1. Appellant : **Shri Anil Kumar Kanodia,  
D-627, Saraswati Vihar, Pitampura,  
Delhi – 110 034.**
2. Respondent : **Income Tax Officer, Ward-42(4), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar